

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

Item No.221 – IA 87 of 2022  
Item No.222 – IA 57 of 2022  
Item No.223 – IA 373 of 2023  
Item No.224 – Cont. A. 01 of 2022  
In  
CP(IB) 480 of 2019

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

Jain Sons Finlease Ltd  
V/s  
Sort India Enviro Solutions Ltd

.....Applicant

.....Respondent

**Order delivered on 02/05/2023**

**Coram:**

Deep Chandra Joshi, Hon'ble Member(J)  
Ajai Das Mehrotra, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Milan Negi, Adv. a/w. Mr. Parth Shah, Adv.  
Mr. Nandan S Soni. Adv.  
Mr. Maulik Nanavati, Adv.  
For the Respondent : Ms. Mitika Agrawal, Adv.

**ORDER**

**IA 87 of 2022**

Learned Counsel Mr. Milan Negi appears for the applicant Liquidator. In the last order, it is recorded that he is representing respondent. Last order dated 23.03.2023 is amended and name of the Learned Counsel Mr. Milan Negi be shown as appearing for the applicant. On 23.03.2023, Learned Counsel for the applicant had sought time to file rejoinder and now he submits that they do not wish to file rejoinder. Pleadings are complete.

List for hearing on 12.06.2023

**IA 57 of 2022**

Pleadings are complete.

List for hearing on 12.06.2023

**IA 373 of 2023**

Learned Counsel Mr. Milan Negi appearing for the respondent states that this application has become infructuous as the claim of the applicant has already been

admitted and he has been made member of SCC as per law. On his submission, Learned Counsel Mr. Maulik Nanavati appearing for the applicant states that he agrees and since, this application has become infructuous, it is not pressed. In view of the above, IA 373 of 2023 stands disposed of as infructuous.

**Cont. 01 of 2022**

Pleadings are complete.

List for hearing on 12.06.2023

-Sd-

**AJAI DAS MEHROTRA  
MEMBER (TECHNICAL)**

-Sd-

**DEEP CHANDRA JOSHI  
MEMBER (JUDICIAL)**